giving reasons for not laying simultaneously the Hindi Version of the Notification. [Placed in Library. See No. LT 497/71].

Messages from

# MINISTRY OF IRRIGATION AND POWER NOTIFICATION

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI PRAKASH-CHAND B. SETHI): Sir, on behalf of Shri Baijnath Kureel, I beg to lay on the Table, under sub-section (2) of the Essential Service Maintenance Act, 1968. a copy of the M nistry of Irrigation and Power Notification S.O. No. 2449, dated the 22nd June, 19/1 (in English and Hindi). [Placed in Library. See No. LT-502/71].

#### MESSAGES FROM THE LOK SABHA

- THE DELHI SIKH GURDWARAS (MANAGEMENT) BILL, 1971
- THE MYSORE STATE LEGISLATURE (Delecation of Powers) Bill,
- III THE ADVOCATES (AMENDMENT) BILL, 1970
- re AMENDMENTS TO IV. MOTION ELECTION LAW

Sir, I have to report to SECRETARY the House the following messages received from the Lok Sabh i, signed by the Secretary of the Lok Sabha :-

## **(I)**

with the provi-"In accordance sions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 22nd June, 1971, agreed without any amendment to the Delhi Sikh Gurdwaras (Management) Bill, 1971, which was passed by Rajya Sabha at its sitting held on the 16th June, 1971."

## (II)

"In accordance with the provisions of Rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha,

at its sitting held on the 22nd June, 1971, agreed without any amendment to the Mysore State Legislature (Delegation of Powers) Bill, 1971 which was passed by Rajya Sabha at its sitting held on the 15th June, 1971."

Lok Sabha

### (III)

"I am directed to inform Rajya Sabha that Lok Sabha, at its sitting held on Tuesday, the 22nd June, 1971, has adopted the enclosed motion concurring in the recommendation of Raiva Sabha that Lok Sabha do join in the Joint Committee of the Houses Advocates (Amendment) Bill, 1970. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion.

#### MOTION

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committeee of the Houses on the Bill further to amend the Advocates Act, 1961 made in the motion adopted by Raiva Sabha at its sitting held on the 26th May, 1971 and communicated to this House on the 21th May, 1971 and do resolve that the following 24 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

- (1) Shri Frank Anthony
- (2) Shri T. Balakrishniah
- (3) Shri Banamali Babu
- (4) Shri R. D. Bhandare
- (5) Shri Bashweshwar Nath Bhargava
- (6) Shri B. K. Daschowdhury
- (7) Shri P. K. Deo
- (8) Shrimati Ganga Devi
- (9) Shri C. D. Gautam
- (10) Shri A. K. Gopalan
- (11) Shri Annasaheb Gotkhinde
- (12) Shri Mohammad Tahir
- (13) Shri H. N. Mukerjee
- (14) Shri Nitiraj Singh Chaudhury
- (15) Shri Pravinsinh Solanki
- (16) Shri K. Narayana Rao